

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.2833/Del/2019
Assessment Year: 2014-15

Vijay Kumar Nagia C/o, C-7/193, Safdarjung Development Area, New Delhi PAN No.AACPN9317R (APPELLANT)	Vs	ITO Ward- 17 (3) New Delhi (RESPONDENT)
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Appellant by	None
Respondent by	Sh. R. K. Gupta, Sr. DR

Date of hearing:	15/09/2021
Date of Pronouncement:	15/09/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the order of the CIT(A)-15, New Delhi dated 11.01.2018 for A.Y. 2014-15.

2. Vide letter dated 21.06.2021 the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act, 2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both representatives on 15.09.2021.

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

NEHA

Date:-15.09.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	15.09.2021
Date on which the typed draft is placed before the dictating Member	15.09.2021
Date on which the typed draft is placed before the Other member	15.09.2021
Date on which the approved draft comes to the Sr.PS/PS	15.09.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	15.09.2021
Date on which the fair order comes back to the Sr. PS/ PS	15.09.2021
Date on which the final order is uploaded on the website of ITAT	15.09.2021
Date on which the file goes to the Bench Clerk	15.09.2021
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	